

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No.1224/2016

New Delhi this the 16<sup>th</sup> day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

Neelam Chopra,  
General Assistant,  
Aged about 58 years  
W/o Shri Rakesh Chopra  
R/o 421, Sunheri Bagh Apartments,  
Sec-13, Rohini, Delhi-110085. .. Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India and others through:

1. The Secretary  
Ministry of Information and Broadcasting  
Shastri Bhawan,  
New Delhi.
2. Prasar Bharti through its  
CEO, PTI Building, New Delhi
3. The Director General  
Doordarshan Bhawan,  
Copernicus Marg, New Delhi. .. Respondents

(By Advocate : Ms. Vertika Sharma)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The applicant, a General Assistant in the respondents - Doordarshan, filed the O.A. questioning Annexure A-1 order dated

04.03.2016, whereunder her designation was changed as LDC/Clerk Gr.-II from General Assistant by stating that describing the applicant as General Assistant was done inadvertently and due to mistake.

3. It is brought to our notice that in the identical circumstances, one Shri Raje Singh Rawat and another, who were identically placed like the applicant and were also appointed as General Assistants and later redesignated as LDC/Clerk Gr.II filed O.A. No.3399/2015 questioning the identical action of the respondents and this Tribunal by its order dated 15.11.2016 dismissed the said O.A. by upholding the action of the respondents.

4. In the circumstances and for parity of reasons, this O.A. is also dismissed. No order as to costs.

**(P.K. BASU)**  
**MEMBER (A)**

*/Jyoti/*

**(V. AJAY KUMAR)**  
**MEMBER (J)**